

**AWARD**  
**BEFORE LOK ADALAT DATED 09.09.2017**  
**HELD AT JHARKHAND HIGH COURT, RANCHI.**

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).)

**BENCH NO. 1**

**Cont Case (Civil) No. 612 of 2017**

1. Petitioner/Appellant:-

Jalsaria Hadin, W/o Late Hira Lal Hadi, R/o Putki, Near Sanitary Office, P.O.- Kusunda, P.S.- Putki, District- Dhanbad.

**Versus**

2. Respondent/O.P.(s):

1. The State of Jharkhand
2. Sri Shashi Dhar Mandal, Managing Director, Mineral Area Development Authority Dhanbad, P.O. & P.S. & District- Dhanbad.

**Present :-**

Name of Hon'ble Judge:-

**Hon'ble Mr. Justice Rongon Mukhopadhyay**

Name of Advocate Member:-

Mr. Rajeeva Sharma

**AWARD**

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-

A cheque of Rs. 50,000/- as first installment towards payment of the retiral dues in terms of the scheme of MADA has been handed over to Mr. Sanjeet Kumar, learned counsel appearing for the petitioner.

In such view of the matter therefore there being sufficient compliance to the order dated 10.04.2017 passed in W.P.(S) No. 1854 of 2017, this application stands disposed of .

Let a photo copy of the cheque no. 853457 dated 08.09.2017 be kept on record.  
The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

.....  
Petitioner/Plaintiff/ Appellant

*SD Rongon mukhopadhyay (J)*

.....  
Respondent/O.P.

*[Signature]*  
.....  
Sign. of Advocate Member

(Seal of the Committee)

*Disposed of  
Pl Communicate  
R. on 14/09*

*True copy  
JRK  
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